

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.07
I.A. Nos.389, 510, 544 of 2022,
45, 55, 96, 426 of 2023 &
Contempt Petition No.01/2023 in
C.P. (IB) No.84/BB/2019

IN THE MATTER OF:

Pratap Chandra Pandhy & Ors. ... Petitioners
v.
M/s. Dreamz Infra India Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 05.09.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Parties : Appeared

ORDER

1. At the request of the learned Counsels for the parties, list the matter on **10.10.2023.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)